

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

CP/TCP/CSP/CSA/TCSP/TCSA/NO. 132/(MAH)/2017

CORAM:


Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.04.2017

NAME OF THE PARTIES: M/s.

*Purvaj Advisors Pvt. Ltd.*

SECTION OF THE COMPANIES ACT: 230-232 OF THE  
Companies Act 1956/2013/I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
	<i>CA Nitin Gutka</i>	<i>CA / Authorized Representative</i>	

**MA 132/2017 in CSA 132 / 2017.**  
**ORDER.**

1. Learned Representative Mr. Nitin Gutka is present.
2. Learned Representative has stated that vide Minutes of Order pronounced by the respected Bench of NCLT dated 15-02-2017, a meeting was to be held and Chair Person was directed to furnish Minutes of the Meeting within three days time. However, the requisite report of the Chairman was furnished before the NCLT on 3<sup>rd</sup> April, 2017.
3. Through this application the Application is seeking extension of the submission of the Report.
4. Considering the circumstances pleaded before me, extension is granted.
5. Application allowed.

Sd/-

**M.K. SHRAWAT**  
**MEMBER (JUDICIAL)**

Date: 19-04-2017.